

# STANDARD OPERATING PROCEDURE ON

# DIGITAL PRESERVATION OF RECORDS

ΙN

### THE DISTRICT COURTS OF UTTARAKHAND

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#### PART-I

#### **GENERAL**

#### 1. Objective:

The Case Records shall be scanned and digitized in order to serve the following purposes:

- **a.** Operate Paperless Courts using Special Purpose Device for Court Users and other stakeholders.
- **b.** Create eco-system to enable solution for case hearing transcending geographical boundaries.
- c. Issuance of Certified Documents.
- d. Transmission to and archival, retrieval etc. from Central Repository for long term Digital Preservation.
- e. To create a uniform ecosystem using identical DMS application for seamless transmission of Case records from District Courts to High Court's DMS in defined table of content structure.

#### 2. Digitization Centre:

- 2.1 A dedicated digitization centre shall be established at each District Court complex in close proximity to the Record Room.
- 2.2 Digitization centre will be headed by Nodal Officer of District Court Computer Committee in order to

- monitor the day-to-day progress of the digitization project as per SOP.
- 2.3 In-charge of Record room shall nominate such number of Supervising Officers/Record Keepers for verification depending upon volume of cases.

#### 3. Weeding:

- 3.1 As far as possible, duplicate copies, if any, may be taken out from the record before digitization in order to reduce the volume of pages.
- 3.2 Weeded must be ensured in accordance with rules 193 to 201, General Rules (Civil), 1957 and rules 177 to 184, of General Rules (Criminal), 1977 before Digitization.

# 4. Segregation of Civil and Criminal Record Digitization Workflow:

- 4.1 Since there is a difference in classification and indexing of Civil vis-à-vis Criminal Records, concerned user groups, processes including documents indexing, table of content should be maintained separately in the digitization workflow for each type of cases.
- 4.2 A clear separation between Civil and Criminal cases in digitization workflow

will enable the Indexing team to accurately identify the nature of papers in a particular physical "Nathi" for the purpose of classification and indexing.

4.3 Segregate work flow also speeds up the digitization process flawlessly and there are fewer chances of errors.

#### PART-II

#### **IDENTIFICATION OF CASE RECORD**

5. Priority is to be given for following Case Types for Digitization:

The Case Records shall be Digitized in two way manner simultaneously i.e. Oldest to newest and newest to oldest.

#### 6. Special Records:

The Record having documents listed out in the First Schedule in The Information Technology Act, 2000 as amended from time to time have to be segregated by the Supervising Officer/Superintendent of Record Room or any other person authorized on his behalf.

# 7. Segregation and Preparation of Case Files for Digitization:

7.1 Pending & Disposed case files to be segregated and sent to Digitization

- center 15 days prior to expected date of Scanning.
- 7.2 Records containing original documents of historical, sociological, scientific and artistic value must be dealt in accordance with the District Court Digitization Rules, 2024.

#### PART-III

#### TRACKING OF CASE RECORD

#### 8. Inventory Management:

- 8.1 Tracking register shall be maintained in the Integrated Digitization Workflow for all records sent to scanning center.
- 8.2 This register may contain the following details-

Description/title of document collected

File number, if any

Date of collection

Total number of pages

Collected from (court officials)

Collected by (Vendor representative)

Date of return

Return to (Name of Court officials)

Return by (Name of vendor representative)

#### 9. Verification:

- 9.1 Supervising Officer as nominated shall verify the tracking register on daily basis.
- 9.2 If any discrepancy is found between the entries made in Tracking Register

and the Physical Records received for scanning, then such discrepancy shall be resolved before scanning of the said batch of records can commence.

#### PART-IV

#### **FRAGILE RECORD**

#### 10. Identification and Handling:

- 10.1 In case, a record is identified as fragile record, then its details shall be forwarded to the Officer in-charge of record room in order to decide best course of action in dealing with the preparation of said record for digitization.
- 10.2 Fragile records, where pages found so tattered and weak as to be likely to disintegrate upon attempts of being dealt with in any manner, such records are separated from the lot and shall be sent to the earmarked Fragile Record Storage and preserved with due care as per Rules.

#### **PART-V**

#### STEPS FOR PRE-SCANNING

#### 11. Batching:

- 11.1 Records shall be divided into batches/bundles for efficient processing.
- 11.2 A unique batch/bundle number may be assigned to each batch. Division

of records into batches may be necessary where the records are received in large bundles.

#### 12. QR Code Application:

- 12.1 Each case record is required to be applied with a barcode sticker so that the data that may be captured from the record for identification.
- 12.2 **QR Code** must be embedded essential metadata captured from CIS.

## 13. Assessing the condition of the case records:

- 13.1 The condition and quality of the record has to be examined whether it will be conducive for regular scanning or book lamp scanning and adopt the best way for scanning the said record accordingly.
- 13.2 The case records shall be made free of pins, threads and damaged pages, if any, shall be repaired.

#### **PART-VI**

#### **SCANNING OF THE CASE RECORD**

#### 14. Scanning Procedure:

14.1 All records having **QR Code** may either be scanned through ADF scanner or Overhead scanner according to their respective

condition. After scanning, the records may be stored (tagged with threads to avoid missing of any paper) in a rack for future reference especially at the time of verification.

14.2 These scanners shall have an unique identification number with date of commissioning or calibration.

#### **PART-VII**

#### **BUNDLE ENTRY**

#### 15. Bundle Management:

After scanning, each batch shall move for bundle entry. For making the QR Code readable, the required data has to be fed in the system in the form of bundle entry.

#### 16. Scan Tally:

In the Scan Tally process, the software reads, identifies and tallies each scanned image with the raw data which was fed in the system during the bundle entry. With the end of the scan trigger the raw data and the scanned images are stored in the image server. The tally of raw data is necessary for the next process, i.e. Quality Check.

#### **PART-VIII**

#### **QUALITY CHECK**

#### 17. Quality Assurance:

- 17.1 Quality verification will be done and any mistake that might have occurred during scanning will be rectified and complied.
- 17.2 If pages are found to be missing, then the Quality Check team rejects that record from going to the next process and sends back the rejected record for rescanning.
- 17.3 The process should be capable of cleaning, spot reduction, rasterization, deskew, optimization, flattening, compression, linearization etc., to the extent that the output PDF is a "faithful reproduction" of physical case file and is a good candidate for "OCR PDF Compliance" process.
- 17.4 The following types of PDFs should ideally be in color:

Exhibits with Visual Elements:

Documents that include photographs, charts, maps, or diagrams where color is critical for accurate interpretation.

Handwritten Documents:

Documents with annotations,
highlights, or markings in different
colors, as these can convey
important information.

Documents with Seals and Stamps: Documents featuring colored seals, stamps, or any official marks that validate their authenticity.

**Evidentiary Documents**: Forensic evidence, medical records, or any visual evidence that benefits from color to maintain its integrity and usefulness in legal proceedings.

- 17.5 High quality scans should be free from:
  - a. Text that is cut off
  - b. Crooked pages
  - c. Dark gutters (the margins where shadows occur from curvature in the book's spine)
  - d. Poor contrast
  - e. Pages that are rotated 90 or 180 degrees
  - f. Stains
  - g. Blurring.
  - h. For text printed on colored paper, increasing the brightness and contrast by about 10%. In case, scanner has the colour-filtering capability, it may be considered using a filter or lamp that drops out the background colour or if the text isn't crisp or drops out, try adjusting scanner contrast and brightness to clarify

the scan.

- i. Scan resolution may be 100% scan ratio (1:1) and true optical resolution in DPI calculation in order to evaluate the digital output quality to verify that the digitized version accurately represents the content of the original document.
- j. If scanning at the minimum standards do not accurately represent the record and the record is not completely legible, Scanning Agency must use a higher DPI, a higher bit number, grayscale or colour scanning, adjust other scanner settings and thresholds or take any other action as required to ensure accuracy and legibility of the scanned record.
- k. At the end, DPI used depends upon readability and viewing details (specifically for photos, graphs, diagrams, illustrations, maps etc.) on upto 28 inch full-HD monitor without any pixilation, blurring etc.
- I. The PDF/A files as scanned & digitized by the Agency will be digitally signed using open source Digital Signature software.
- m. The compressed PDF files

- created for viewing should also to be 50-80% compressed as compared to standard CCITT G4/JPEG compression (in TIFF/JPEG/PDF file format) for Mono/Colour/Grey scale images retaining.
- n. It should be linearized, optimized, flattened PDF (as per applicable ISO standards for the PDF format and version. In this case the PDF should also be reflow able such that the text some documents may be in the forms of big Maps/Plans etc. Arrangement of scanning for the same should also be made.

#### **PART-IX**

#### **CLASSIFICATION AND INDEXING**

#### 18. Document Classification:

18.1 Images scanned for case file should be classified as per General Rules (Civil), 1957 and General Rules (Criminal), 1977 based multi-level Table Content (ToC) as prescribed in the later part of this section. The software shall be capable of entering supporting information Date, description, like document type, etc. based on identified index type. This is done for the easy navigation of the case file by the DMS user during Paperless Court and general use scenarios.

- 18.2 Considering the possibilities of page addition in the disposed case file in future and surety of continuous pages addition in the pending case files, the software should have provision of incorporating incremental records in case file's table of content. Hence to ensure solution's scalability and accommodate incremental records addition, creating single PDF of entire case file is not permissible.
- 18.3 There should be a dynamic table of content approach compatible with future E-filing and to help move away from inconsistent physical pagination. The Inconsistencies followed in physical LCR management removed using rule-based Table of Content (e- Natthi) developed in DMS. As a part of it, dynamic digital file (e-Natthi) will have a rule-based listing of records resulting in efficient proceedings court. The Dynamic File in (Natthi) generation makes

solutions easily replicable District courts to manage both disposed and live cases. And replicate the practice of distributing E-Natthi to lawyers and eligible stakeholders as per rules to develop common reference points between lawyers and Court user for referring target documents in the case file to run smooth paperless court proceedings at High Court and District Courts.

18.4 The Table of Content published along with Cause list on the website must be easily accessed by Lawyers and litigants.

#### 19. Mapping

#### A. Civil Cases-

o The records shall be mapped as:

Class-I- Any suit affecting immoveable property, personal status, public trusts, charities or endowments. It is also prepared whenever immoveable property is sold in execution of a decree or order in any suit or miscellaneous judicial case, or when immoveable property is involved in a case under the Companies Act.

Miscellaneous judicial cases like Lunacy cases, Guardian and Wards cases, Redemption cases, Trust cases, Land Acquisition cases, and cases under the Legal Practitioners Act.

Class-II-Suits relating to moveable property, Insolvency cases, Succession Certificate cases, Probate cases, cases of intestate Succession and cases under the Companies Act except when immoveable property is involved.

Class-III-All suits tried by Courts of Small Causes and other Courts exercising Small Cause powers.

Class-IV-Non-judicial cases.

 Classification fields shall be further indexed in DMS as follows-

Class	Part	Files		Papers
1	ı	Α1	>	General Index.
	or		>	Plaint/Petition
	П		Plaint Schedule	
			>	Written statements
			>	Original documents
			>	Final order or
			judgm	ent.
			>	Decree/Other
			Order	
			>	Arbitration Award
			>	Compromise

	Application
	Commissioner's
	report,
	Statement
	recording judgment on
	admission.
	> Memorandum of
	appeal
	> Objection
	Judgment/Final
	Order/Decree in First
	Appeal
	Judgment, decree
	and order forwarded by
	the High Court.
	Acknowledgement
	of satisfaction of decree.
	Final Order in
	execution
	Acknowledgement
	of receipt of possession.
	<ul><li>Certificate of sale.</li></ul>
	> Order for sale.
	> Surety bonds
<b>A2</b>	> Order sheet.
	Applications.
	Affidavits
	Interim Orders
	Examination under
	O.X of the CPC,
	Admissions/denials
	Evidence of Issues
	on affidavits.
	on affidavits.
	on affidavits.  Cross examination  Process Served
	on affidavits.  Cross examination  Process Served  Order for sale of
	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a
	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party
	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party to the suit.
	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party to the suit.  Final order under
	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party to the suit.  Final order under O. XXI, rr. 58, 92, 99, and
	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party to the suit.  Final order under O. XXI, rr. 58, 92, 99, and 101.
	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party to the suit.  Final order under O. XXI, rr. 58, 92, 99, and 101.  Order under O.
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	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party to the suit.  Final order under O. XXI, rr. 58, 92, 99, and 101.  Order under O. XXII, XXXII and XLVII of the Code.
	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party to the suit.  Final order under O. XXI, rr. 58, 92, 99, and 101.  Order under O. XXII, XXXII and XLVII of the Code.  Authority under O.
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	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party to the suit.  Final order under O. XXI, rr. 58, 92, 99, and 101.  Order under O. XXII, XXXII and XLVII of the Code.  Authority under O. XXVIII, r. 1.  Accounts filed in cases under Act No. VIII of 1890.  Judges' notes.
C1	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party to the suit.  Final order under O. XXI, rr. 58, 92, 99, and 101.  Order under O. XXII, XXXII and XLVII of the Code.  Authority under O. XXVIII, r. 1.  Accounts filed in cases under Act No. VIII of 1890.  Judges' notes.
C1	on affidavits.  Cross examination  Process Served  Order for sale of immoveable property of a surety other than a party to the suit.  Final order under O. XXI, rr. 58, 92, 99, and 101.  Order under O. XXII, XXXII and XLVII of the Code.  Authority under O. XXVIII, r. 1.  Accounts filed in cases under Act No. VIII of 1890.  Judges' notes.

	➤ List of witnesses
	➤ Certified copies
	➤ Photo/carbon copies etc.
	➤ Lists of documents (Form
	no. Part IV-71) G R
	(Civil)
C2	➤ Other papers pertaining
	to File C, eg. Address
	memo, Vakalatnama,
	Affidavits, interim
	injunction Application,
	Application for
	publications, Application
	for summoning of
	witness/dasti
	applications, all kinds of
	process papers
D	<ul><li>all unserved summons</li></ul>
	> all processes and
	returns thereto, other
	than those mentioned
	in rule 155 of GR (Civil)
	<ul><li>Lists of witnesses</li></ul>
	<ul><li>petitions relating to the</li></ul>
	attendance of or the
	summoning of parties
	and witnesses
	<ul><li>publishing</li><li>of</li></ul>
	summonses and notices
	in newspaper
	> adjournments
	<ul><li>Precepts</li></ul>
	<ul><li>proceedings calling for</li></ul>
	or sending papers or
	records,
	<ul><li>affidavits relating to</li></ul>
	matters in this rule
	mentioned,
	<ul><li>petitions for inspection</li></ul>
	of records,
	tenders for diet money
	copying charges of
	maps, etc., entered in
	the register of petty
	receipts no. 43
	· ·
	<ul><li>postal receipts or memorandum in</li></ul>
	respect of money
	entered in the said
	register no. 43,
	certified copies of
	judgments and decrees
	forwarded by an
	appellate Court other

than the High Court, under Order XLI, rule 37 of the Code,		1	1	1			
37 of the Code,  reports from ministerial officers not relating to particular suits or cases,  applications for leave  applications from candidates for employment, or any other proceedings,  Reports and applications not relating to particular suits or cases.  Order to the Nazir to have an order issued to arbitrators referring a case to them,  Service on the arbitrator.  Letter from heads of departments to whom summonses are sent for service on their subordinates enclosing the original summons after service or unserved.  Copies of plaint which are sent with summons to defendant but which are returned with unserved summons.  Applications by witnesses praying for more diet money than has been paid to them  Applications by witnesses asking to be excused from attendance.  II B The papers mentioned in Class-I (A1 and A2)  C1 Papers of proof filed by the parties  List of witnesses  Certified copies					than the High Court,		
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the parties  > List of witnesses  > Certified copies		Ш	C1	≻F	Papers of proof filed by		
➤ List of witnesses ➤ Certified copies							
➤ Certified copies				•			
► Photo/carbon copies atc				_			
				➤ Photo/carbon copies etc.			
				Lists of documents (Form			
no. Part IV-71)			00				
C2 > Other papers pertaining			L2	~	Other papers pertaining		

 $OIC\ (NIC) \qquad \qquad DY.\ Registrar\ (IT) \qquad \qquad CPC \qquad Registrar\ (J) \qquad \qquad Registrar\ General$ 

			to File C, eg. Address,		
			Vakalatnama, Affidavits,		
			interim injunction		
			Application, Application		
			for publications,		
			Application for		
			summoning of		
			witness/dasti		
			applications, all kinds of		
			process papers		
		D	The papers mentioned in		
			Class-I (D)		
Ш	l or	С	All papers mentioned in		
	П		Class-I		
IV	l or	D	Record of Class IV is to be		
	Ш		prepared in non-judicial		
			cases.		

#### **B.** Criminal Cases

o The Records shall be mapped as:

Class I - Complaint dismissed under section 203 of the Code, case compounded under the law, any miscellaneous application dismissed, report or proceeding, not filed as part of the record of a regular case, case in which an accused person is discharged under the provisions of section 259 of the Code, case under section 133 of the Code, case in which an accused person is acquitted under section 247 or 248 of the Code, case under the following Acts in which the offence charge is punishable with fine only or with imprisonment not exceeding one year with or without fine.

- (i) The Police Act, 2007.
- (ii) The Stage Carriages Act, 1861.
- (iii) The Cattle Trespass Act, 1871.

- (iv) The Northern India Canal and Drainage Act, 1873.
- (v) The Hackney Carriage Act, 1879.
- (vi) The Vaccination Act, 1880.
- (vii) The Prevention of Cruelty to Animals Act, 1890.
- (ix) The Cantonments Act, 1924
- (x) The Indian Forest Act, 1927.
- (xi) The Sugar Cane Act, 1934.
- (xii) The Motor Vehicles Act, 1939.
- (xiii) The U.P. Town Areas Act, 1914.
- (xiv) The U.P. Municipalities Act, 1916.
- (xv) The U.P. District Boards Act, 1922.
- (xvi) The U.P. District Boards Primary Education Act, 1926, now read as U.P. Basic Education Act 1972-Ed.)
- (2) Cases in which the order under section 133 of the Code is made absolute under sections 136, 137 and 140 of the Code should be treated as falling in class III.

Class II - Every case in which the offence charged is punishable with fine only or with imprisonment not exceeding one year with or without fine, except offences under the Acts mentioned in Class I above or under the following Acts:

- (i) The Public Gambling Act, 1867.
- (ii) The Central Excises and Salt Act, 1944.
- (iii) The U.P. Excise Act, 1910.
- (iv) The UP Opium Smoking Act, 1934.

Every appeal and revision case.

Class III- All other cases including cases under section 108 of the Code:

- into either file A or B. There shall be separate index of material exhibits and Police Case Diary for mapping in the DMS indexing.
- Classification fields shall be further mentioned in DMS as follows-

Class	File	Classi	fications	
I or	Α	>	General index	
II or		>	Order sheet	
Ш		>	Interim Order	
		>	statement u/s 164CrPC	
		>	FIR/Police Report/	
		Compl	aint	
		>	Affidavit/Statements in	
		Suppo	rt of Complaint	
		>	Case Diary	
		>	Interim Application	
		>	Bail/Release/Discharge	
		Order		
		>	Committal	
		>	> Charge/statement u/sec.	
		251 CrPC		
		>	Statement of Plead Guilty	
		>	Prosecution Witness	
		>	> Defence Witness	
		>	Court Witness	
		>	Exhibits	
		>	Statement u/s 313 or	
		2810	rPC	
		>	Compounding/Withdrawal	
		Applica	ation	
		>	Judgment/Final Order	
		>	Copy of Superior Court's	
		order		
		>	Processes Served	
		>	Petition of appeal or	
		applica	ation for revision	

	>	judgment	or	order	in
	appea	or revision			
	>	Certificate of	of ju	ıdgmer	nt or
	order	in appeal or i	revis	sion	
	>	Probation/P	rote	ection	
	Officer	Commissior	า Re	port	
	>	Bail/Surety	Bon	ıds	
	>	Criminal His	story	y	
	>	Order of tra	ansfe	er	
	>	Treasury re	ceip	t	
	>	identificatio	n	of	the
	accuse	ed			
В	All oth	er document:	S		

#### 20. Indexing:

- 19.1 In the process of indexing the aforementioned portions of case records are marked & segregated in the digitization workflow software so that the user may access any of such parts of the record directly by click of a button instead of scrolling down and reaching that part of the record.
- 19.2 However, the User must have an option to search the record by page number and other full free text search. Search option shall also include Boolean and other advance search options.
- 19.3 The indexing parameters must conform the physical file parameters in accordance with General Rules (Civil), 1957 and General Rules (Criminal), 1977 as the case may be.

#### 21. Sub Document generation:

- 20.1 Scanned images should be classified as per the rule-based Table of Content. Example: date wise order sheet page, annexure page, judgment page, statements of witnesses etc.
- 20.2 Case having several documents in one class, needs to be subdocumented further. For example, under classification- Prosecution (or Defence) Witness having more than one witness, each statement of witness shall each be subdocumented like Pw-1, Pw-2 or Dw-1, Dw-2 and so on.
- 20.3 Table of Content of digital case file should be created in such a way in the DMS that it should be possible to pull the case as a LCR with classified table of content from lower court's application into the High Court application seamlessly. Hence, both DMS of High Court and Lower court should be identical for seamless integration and data interoperability.

#### **PART-X**

#### **METADATA ENTRY**

#### 22. Meta data:

21.1 The metadata elements are clustered into 14 information blocks

as listed below-

	T =			
S.	Preservation Metadata	Remarks		
	Information Blocks			
1	e-filing Information			
2	Caveat Information			
3	Case Information	3.1 and		
	3.1 Litigant Information	3.2 are		
	3.2 Advocate Information	repeatabl		
	3.3 Subject Information	e blocks		
	3.4 Document			
	Information			
4	FIR Information			
5	Act Information	repeatabl		
		е		
6	Judge Information	repeatabl		
		е		
7	Case Status Information			
8	Order Information	repeatabl		
		е		
9	Digitization Information			
10	Record Room			
	Information			
11	Old Case Information			
12	Digital Signature	repeatabl		
	Information	е		
13	Integrity Information	repeatabl		
		е		
14	Access Control			
	Information			

21.2 The following metadata shall be entered (if not captured through CIS) in every scanned case record, whether Civil or Criminal:

a)	Case Number
b)	Case Year
c)	Case Type
d)	Barcode Number
e)	Court Name

f)	Name of Petitioner(s)/Plaintiff(s)
	Prosecution etc.
g)	Name of Advocate of
	Petitioner(s)/Plaintiff(s)/Prosecution etc.
h)	Name of Respondent(s)/
	Defendant(s)/Accused Person (s) etc.
i)	Name of Advocate of
	Respondent(s)/Defendant(s)/Accused
	Person(s) etc.
j)	Name of the Judge/Presiding Officer with
	Designation
k)	Date of Scanning
I)	District Name
m)	Date of Verification
n)	Name of Verifier

#### 23. Additional Meta Data:

The existence of any of the following documents shall be entered as Additional Meta Data so that the digitized records containing the said documents can be easily identified for taking steps to return the said documents in the physical form to the concerned parties/advocates, etc.:-

- a. a negotiable instrument (other than a cheque) as defined in Section 13 of the Negotiable Instruments Act, 1881 (26 of 1881).
- b. a power-of-attorney as defined in Section 1A of the Powers-of-Attorney Act 1882 (2 of 1882).
- c. a trust as defined in Section 3 of the Indian Trust Act, 1882 (7 of 1882).
- d. a will as defined in clause (h) ofSection 2 of the Indian Succession

- Act, 1925 (39 of 1925), including any other testamentary disposition by whatever name called.
- e. Any contract for the sale or conveyance of immovable property or any interest in such property.

#### 24. Verification:

- 23.1 Verification of Metadata & Documents indexing shall be done to check whether any valuable data is not missed during the process of documents classification and metadata entry. It acts as a quality check so that nothing is missed out during feeding the data in the system.
- 23.2 The Scanning Agency has the control over the final verified data and if they identify any mistake, they rectify it in the Verification process so that it can go for Departmental verification.
- 23.3 The data shall be editable if any mistakes are identified. However, once the scanned record is uploaded in the DMS, then authorized users can make changes in the metadata & data classification and such change should be made with due permission of the competent authority.

#### 25. Data Interoperability:

It is extremely important to standardize the common data structure and schema across the process for seamlessly migrate case records between District courts and High Court. Hence, all instances should be identical DMS with on platform standardized schema, table of content. Also, it should be exportable as per Data SOP 1.2 created preservation by Honorable Supreme Court of India.

#### **PART-XI**

#### PDF GENERATION

#### 26. PDF Conversion:

The PDF which meets the requirements, processes, quality standards, terms and conditions as specified shall be treated as "100% Compliant PDF".

#### 27. PDF Compliance:

- 26.1 The Scanning Agency should convert the output PDF to strictly match below criteria before submitting/uploading the same on the server for Ingestion:
  - **a.** DPI (For normal pages): maximum 300
  - **b.** DPI (For torn/damaged physical papers/pages): maximum 600
  - c. DPI (For colored photographs /maps /graphs /diagrams /figures /illustrations etc.):

- maximum 1200 d.
- d. Colour tone (For normal pages):Grayscale
- e. Colour tone (For colored photographs /maps /graphs /diagrams /figures /illustrations etc.): Colour
- f. Standard font sizes, 10-point and up, are fine at 300 dpi. However, smaller fonts might be harder to read at this resolution, so scanning agency may decide to bump it up to 400 dpi.
- g. Colour photographs are often scanned at higher resolutions to capture their detail – typically from 600 to 1,200 dpi, with the higher resolution used for the best archival images.
- 26.2 The physical files when scanned & processed (after PDF Compliance or before Ingestion) should output PDF in "PDF/A-2a" format with "PDF 1.7" version (or preferably PDF/A-4 aka PDF/A-NEXT format with "PDF 2.0" version).

#### 28. Optical Character Recognition:

27.1 OCR functionality should automatically convert one or many non-OCR PDF files into OCR PDFs on a single click/command, without any

other manual intervention. Record about OCR of digitized files should be updated in the production capture workflow to avoid re-work or duplication.

- 27.2 The OCR text should be in ASCII encoding and should generate sandwich PDFs to avoid showing garbage characters at the front while retaining the original scanned content for viewing and printing.
- 27.3 It is quite likely that some records may contain text in English as well as in Hindi languages. In such case, appropriate bilingual OCR should be used. The OCR may be selected on the basis of accuracy of the text output.

#### **PART-XII**

#### QUALITY CHECK AND CERTIFICATION

#### 29. Final Verification:

28.1 The nominated staff of the Court verifies the scanned records is tallying with the physical record or not and also check the correctness of the metadata in accordance with the corresponding information available in the physical record.

28.2 If any mistake is found by the Court here than the record is sent back to the concerned stage where the mistake can be rectified.

#### 30. Certification:

- 29.1 The designated /supervising officer(s) of the court should verify each digitized record by comparing it against the original document as per following parameters (as applicable) and store the following information in a database.
- 29.2 The following information forms the basis for issuing the certificate by the designated officer for certifying the admissibility of digitized record in the court as per the Section 65B of Indian Evidence Act. The rank and designation of the officers in charge of the particular digitization processes may be identified vide separate Order-

Record number
Document orientation (Portrait or
landscape)
Number of pages
Original or Photocopy
Comparison of source and digitized
record
Legibility of text in scanned document
Quality of images
Date and time of Digitization
Master File name, Size and Format

**Special Considerations** 

**Edits Performed** 

Integrity of Final Digitized record

The name of the agent associated with the digitization process (e.g. name of the outsourced bureau or name of the in-house operator)

Capture Device Name

(Hardware/Software)

Date of Last Calibration of Device

Verified by

# 30 Reviewing Quality Control Checking:

- 30.1 The results of quality control processes and quality checks should be documented.
- 30.2 A review of quality procedures for digitizing should be undertaken regularly to ensure that the procedures continue to meet the object.
- 30.3 Appropriate training should be provided to all staff that create, manage or work with digitized records.
- 30.4 Documentation on the level and the frequency of training provided to those staff involved with digitization should be created and maintained.

#### PART-XIII

#### **DOCUMENT MANAGEMENT SYSTEM**

#### 31 File Naming as per CNR Guidelines:

- 31.1 The file naming of digitized files must comply with Case Number Record (CNR) Numbering System.
- 31.2 Incremental serial numbers may be added in the CNR string of characters to define page numbers

#### 32 Synchronizing the digitization:

- 32.1 Now in view of the centralized Repository for digitization, the digitized data should be synchronized with standardized parameters of digitization.
- 32.2 DMS Software shall have features to assist in conducting live Court hearings with ease on an SPD, which are otherwise not available while using physical case files.

#### 33 DMS Solution:

- 33.1 DMS must fulfill the requirements of ISO 14721:2012 OAIS Reference Model.
- 33.2 The DMS must be capable primarily to have mechanism of storage of audio and video record in the

respective case records.

#### 34 Uploading:

- 34.1 Once the verification is done by Courts, all records which are error free shall be uploaded in the DMS Server. The database server can be accessed by using a secure login ID and password.
- 34.2 The Court shall use the DMS with a secure user ID.

#### 35 Storage:

- 35.1 The digitized master data / source data may be stored on Network Attached Storage (NAS) at the time of digitization by the concerned Agency.
- 35.2 The database containing the digitized records of the Court shall only be accessible in the local area network (LAN) of the Court.
- 35.3 The master data and access quality data shall be enabled for transferrable storage media after it is finalized, verified.
- 35.4 Document of historic, artistic or other value may be stored in the form of Microfilms.

#### **PART-XIV**

# RECORDS RETURNED TO CONCERNED SECTION

#### 36 Record Retrieval:

- 36.1 Each record shall have a sheet attached on it that reveals the date when the record was scanned, the date when it was verified, the name and signature of the person who verified the record.
- 36.2 A stamp saying "Digitized & Verified" shall be affixed on each record successfully scanned, digitized and verified before being returning to Record Room.
- 36.3 A coversheet is to be affixed on the each case record with following details-

#### **COVER SHEET**

Case No.

Date of Digitization:

Signature of Rep. of Scanning Agency:

Date of Verification:

Signature of Record Keeper:

Date of Received Back in Record Room:

#### **PART-XV**

#### **E-COURTS**

#### 37. Paperless Court:

37.1 The Paperless court solution shall be enabled to replicate the experience

- of physical court by providing Court User the view of cases listed as per Cause List and providing experience in navigating the case files for Case hearings seamlessly.
- 37.2 This digital mechanism will mirror the usual comfort in process/practice undertaken by Court Users to view, read, dynamically navigate, and compare files.
- 37.3 Software shall have features to assist in conducting live Court hearings with ease on an SPD including annotations, handwritten notes, which are otherwise not available while using physical case files.
- 37.4 The DMS software should be integrated with CIS for Causelist viewing, automatic case record copy in a routine base.

#### **PART-XVI**

#### SHREDDING AND WEEDING

#### 38 Identification of Record:

38.1 Record received back after digitization, if otherwise eligible for accordance elimination in with District Court Digitization Rules, 2024. shall be eliminated by

- shredding within a period of three months from date of Digitization.
- 38.2 In case of original documents is to be returned, the disposed case record shall be eliminated likewise after returning such documents.

#### 39 Acknowledgement:

- 39.1 District Judge shall depute such officials as deems fit for supervision of record flow for weeding.
- 39.2 Supervising officer (s) shall monitor the receipt of record from Record Room and acknowledge the same.

#### 40 Verification of Preservation:

- 40.1 The Supervising officer(s), after receipt of records shall verify that record is properly preserved in the repository in un-editable form and a copy is also saved otherwise.
- 40.2 Supervising officer then make a list of such verified record and sent for approval to District Judge through the In-Charge of Record room.
- 40.3 Pending the said approval, District Judge or In-Charge of Record Room shall randomly re-verify (at least 2% of the record prepared for shredding) through Judicial Officer(s)

or himself/herself that record is permanently preserved in uneditable format in the repository.

#### 41 Entry of Field Data:

- 41.1 After shredding of case record,
  Cover Sheet of the record shall be
  scanned and only after entry of filed
  data, i.e. date of shredding etc.
  cover sheet shall be sent for
  shredding.
- 41.2 The Field data of the Coversheet shall be embedded with the concerned digitized record in the DMS/Repository for further reference.

#### 42 Reporting to the High Court:

- 42.1 Since it is not possible to have Cloud repository at the district level for the various technical and financial reasons, the preserve data is required to be sent to the High Court report on the weekly basis.
- 42.2 A copy of data in the physical form eg. Hard disk or through other wireless/wired communication device shall be made available to the High Court on regular intervals as and when required.

#### **PART-XVII**

#### **MISCELLANEOUS**

#### 43 Digitization Progress Monitoring:

- 43.1 Proper logs with date, timestamp and accession register of digitized records should be maintained to report and monitor the progress of digitization happening.
- 43.2 Release of payments to vendors involved in digitization should be linked with online reporting on the progress of digitization.